

NRW POLYMERS PVT LTD

FROM – A

THE FREE PRESS JOURNAL (MUMBAI)

PUBLIC ANNOUNCEMENT

PAGE NO – 06

DATE - 28/05/2022

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF NRW POLYMERS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1	Name of Corporate Debtor NRW POLYMERS PRIVATE LIMITED
2	Date of Incorporation of Corporate Debtor 15th January 1986
3	Authority under which Corporate Debtor is incorporated / registered Registrar of Companies – Mumbai Registration Number – 038630
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor CIN: U25200MH1986PTC038630
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor 52, Shri Krishan Niwas, New Silk Bazar, Kalbadevi, Mumbai- 400002
6	Insolvency Commencement Date in respect of Corporate Debtor Date of Order: 28th April 2022 Date of Receipt of Order: 27th May 2022
7	Estimated date of closure of Insolvency Resolution Process 25th October 2022
8	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional Name: Shailesh Desai IBBI Registration No: IBBI/IPA-001/IP-P00183/2017-18/10362
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board. Address: 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. email: ip10362.desai@gmail.com
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional Headway Resolution and Insolvency Services Pvt. Ltd. 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: cirpnrw@gmail.com
11	Last date for submission of claims 10th June 2022 (14 days from date of receipt)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable as per information available with the IRP
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/downloadform.html Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of the **NRW Polymers Private Limited** vide its Order C.P. No. 623/BC/MB/2020 dated 28th April 2022; Copy of order received on 27th May 2022.

The creditors of **NRW Polymers Private Limited** are hereby called upon to submit a proof of their claims on or before 10th June 2022 to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.
Name and Signature of Interim Resolution Professional: Shailesh Desai
Date and Place: 28th May 2022 and Mumbai